

II — Private Member's Resolution

Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
01-12-2006	Shri Shantaram Laxman Naik	"That this House resolves that no legislation passed by the Parliament shall be declared as null and void and struck down by the Supreme Court of India or any High Court except by a decision unanimously declared so, by a bench comprising not less than seven judges in case of the Supreme Court and not less than five judges in case of the High Courts."	—	13	2-29	The discussion remained inconclusive. (The discussion on the resolution commenced on the 18 th August, 2006)
Total:					2-29	---